

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD**

(THIS THE 21<sup>st</sup> DAY OF OCTOBER, 2011)

**Present**

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MR. SHASHI PRAKASH, MEMBER (A)**

**Original Application No.201 OF 2007**

(U/S 19, Administrative Tribunal Act, 1985)

Girish Kumar ranjan, S/o Late Mewa Lal, R/o 247-A/10, Om Gayatri Nagar, Teliyar Ganj, Allahabad.

.....Applicant

**VERSUS**

1. Union of India through the Comtroller & Auditor General of India, 10, Bahadur Shah Zafar Marg, New Delhi-110002.
2. Director Post and Telecommunication Audit Office, Sham Nath Marg, Delhi-110054.

.....Respondents

Advocates for the Applicant:- Sri

Advocate for the Respondents:- Sri P. Srivastava for Sri S. Chaturvedi

**ORDER**

**(DELIVERED BY MR. SANJEEV KAUSHIK, MEMBER (J))**

Earlier counsel who represent the applicant Sri M.K. Sharma was allowed to withdraw his Vakalatnama and subsequently notice was issued to the applicant on 5.5.2011, nobody appeared on behalf of applicant on 20.07.2011, therefore, the service presumed to be affected upon the applicant and matter was adjourn for today i.e. 21.10.2011. Today neither applicant appeared nor is representing through any counsel. Sri P. Srivastava holding brief of Sri S. Chaturvedi learned counsel for the respondents submitted that the service of the applicant was terminated by an order dated 15.07.1999 which is appended as Annexure A-1. He

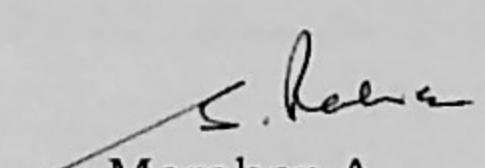
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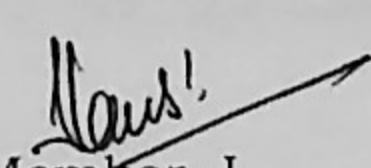
further argued that the services were terminated when he was on probation <sup>and</sup> as per condition stipulated in appointment letter.

2. We have perused the order dated 15.7.1999 and satisfied that the same has been passed by the authority after considering the fact that the applicant did not passed Section Officer Grade Exams, and accordingly his services had been terminated. The order dated 15.7.2011 reads as under:-

*"In pursuance of DGA, P&T letter no. Admin PSO(P) Vol II/ 551 dated 15.7.99 the undersigned is directed to state that the services of Shri G.K. Ranjan and Shri Binod Kumar Section Officer Probationer 1995 batch who did not clear both the parts of Section Officer Grade Exams so far is terminated with effect from 15.7.99 (A/N) in terms of para 3 of terms and conditions and appointments of Section Officer (Audit) Probationer."*

3. In view of the above, the instant OA is dismissed. No Costs.

  
Member-A

  
Member-J

/ns/